

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **18** day of **February, 2020**

**Original Application No. 330/71/2020
(U/s 19 if the Administrative Tribunals Act, 1985)**

HON'BLE MR. DEVENDRA CHAUDHARY, MEMBER (A)

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Arvind Kumar Agnihotri A/a 65 years, Ex SSE, R/o H.No. 862 Lakshman Colony, Infront of Bharthana Road Center Ware House, Etawah.

.....Applicant

VERSUS

1. General Manager, North East Railway, Gorakhpur.
2. D. R. M. Izzat Nagar, Barreilly.

.....Respondents

Advocates for the Applicant : Shri B. M. Tripathi

Advocate for the Respondents : Shri Pramod Kumar Rai.

ORDER

Heard Shri B. M. Tripathi, learned counsel for the applicant and Shri Pramod Kumar Rai, learned counsel for the respondents.

2. The present O.A. has been filed by the applicant Arvind Kumar Agnihotri seeking the relief to direct the respondents to give benefit to the applicant on the basis of VI pay commission and consequential benefits in salary as well as retiral benefits and to decide the representation of the applicant dated 16.11.2019.

3. Learned counsel for the applicant states that applicant's grievance would be redressed if the representation dated 16.11.2019 (Annexure -1) is disposed off by the competent authority within a stipulated time frame.

4. Considering the facts and circumstances of the case, this Tribunal directs the competent authority amongst the respondents to decide the representation dated 16.11.2019 (Annexure -1) within a period of three months from the date of receipt of certified copy of this Order by way of speaking and reasoned order with intimation to the applicant.

5. It is made clear that we have not gone into the merits of the case.

6. With this direction, the OA stands disposed off. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER (JUDICIAL)
/Shashi/

(DEVENDRA CHAUDHARY)
MEMBER (ADMINISTRATIVE)